

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.492/Del/2017
Assessment Year: 2009-10

Sunil Bedi W-24, Greater Kailash Part-I New Delhi-110048 PAN No. AAAPB5748E	Vs	DCIT Central Circle-II Faridabad
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. Satinder Singh Kalra, CA
Respondent by	Sh. Prakash Dubey, SR. DR

Date of hearing:	09/08/2021
Date of Pronouncement:	09/08/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-3, New Delhi dated 30.11.2016 for A.Y.2009-10.

2. Vide letter the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 09.08.2021.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

NEHA

Date:-09.08.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	09.08.2021
Date on which the typed draft is placed before the dictating Member	09.08.2021
Date on which the typed draft is placed before the Other member	09.08.2021
Date on which the approved draft comes to the Sr.PS/PS	09.08.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	09.08.2021
Date on which the fair order comes back to the Sr. PS/ PS	09.08.2021
Date on which the final order is uploaded on the website of ITAT	09.08.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	

